# CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

### MA/310/00181/2018 & 310/00182/2018 in OA/310/01730/2017

## Dated Monday the 26th day of March Two Thousand Eighteen

#### **PRESENT**

#### **HON'BLE MR. R. RAMANUJAM, Member (A)**

1. Union of India

Rep. by the Assistant Director General (GDS) Ministry of Communications & I.T. Department of Posts Dak Bhavan, Sansad Marg New Delhi – 110 001.

2. The Superintendent

RMS "M" Division

Chennai 600 008.

3. The Inspector of RMS

Katpadi RMS

Vellore – 632 007.

4. Sub Record Officer

RMS "M' Division

Jolarpettai – 635 851.

....Applicants / Respondents

By Advocate Mr. K. Rajendran

Vs

Shri. G. Kumar S/o. C. Gurusamy No. 10/17, Ariya Gounder Street Vakkanampatti, Jolarpettai 635851. (Outsider)

....Respondent / Applicant

By Advocate M/s. R. Malaichamy

#### **ORAL ORDER**

#### (Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

MA 181/2018 is filed for condonation of delay of 31 days in filing MA 182/2018 for extension of time. Delay is condoned.

- 2. MA 182/2018 has been filed by the respondents in OA 1730/2017 seeking extension of time for a period of three months from the date of receipt of a copy of this order for implementation of the order of the Tribunal dt. 13.11.2017.
- 3. When the matter is taken up for hearing, learned counsel for applicants in MA seeks three months time to implement the order of this Tribunal.
- 4. Learned counsel for the OA applicant / MA respondent has no objection to granting three months' extension of time.
- 5. Since one month has already passed since the MA was filed, the respondents in OA are granted two months to comply the order of this Tribunal.
- 6. Accordingly, MA 310/00182/2018 for extension of time is disposed of.

(R. Ramanujam) Member(A) 26.03.2018